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Title: Situation arising out of political interference in the Judicial process.

DR. M. THAMBIDURAI (KARUR): Respected Chairman, Sir, in a parliamentary democracy, we have three wings, that is, the Legislature, the Executive and the Judiciary, which are all independent bodies. One wing cannot interfere into the affairs of the other wing because we have to maintain democracy. But last week, one hon. sitting Judge of the Madras High Court had said in the open court that a Union Minister had tried to influence him to grant bail in a criminal case, to father and a son, who are involved there. It has been very widely reported in all the national media also.

Sir, it is a very serious matter as it is a case of patent contempt of the Judiciary. This attempt of a Minister to interfere into the affairs of the Judiciary is unfair and unheard of.

Therefore, on behalf of my party the AIADMK and on my own behalf, I strongly condemn this attempt of a Minister. I feel that the whole House should condemn this in one voice and a clear message should go from this House. This act of a Union Minister warrants a very serious action by the Government. We demand that the hon. Prime Minister should make a statement in this House regarding this matter. He should take stern action by dropping the concerned Minister from the Union Council of Ministers. I would also urge upon the hon. Prime Minister to direct the hon. Law Minister to get a detailed report on this and to restudy the case against the concerned Minister under the Prevention of Corruption Act.